

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA No. 390/90

.. Date of decision: 12.8.1992

Sh. Raj Singh Pathania .. Applicant

Sh. V.P. Sharma .. Counsel for the applicant

Verus

U.O.I. .. Respondents

Sh. P.P. Khurana .. Counsel for the respondents

CORAM

Hon'ble Sh. P.K. Kartha, Vice Chairman (J)

Hon'ble Sh. B.N.Dhoundiyal, Member (A)

JUDGEMENT (Oral)

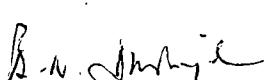
(Delivered by Hon'ble Sh. P.K. Kartha, Vice Chairman (J))

We heard the learned counsel for the parties.

The learned counsel for the applicant states that the grievances of the applicant have been redressed by the respondents by giving higher pay scale to him with effect from 1.12.87 instead of 5.7.91.

In view of this, no further directions are required to be issued to the respondents as his grievances have been ^{been} already redressed by the respondents. The application is disposed of without passing any order.

There will be no order as to costs.


(B.N. Dhoundiyal)

Member (A)


(P.K. Kartha)

Vice Chairman (J)